Insolvency and Bankruptcy Board of India
In association with
Indian Institute of Insolvency Professionals of ICAI
ICSI Institute of Insolvency Professionals
Insolvency Professional Agency of ICAI (Cost)
organises

Webinar on
“The Insolvency and Bankruptcy Code (Amendment) Ordinance, 2021”

On Thursday, 8th April, 2021 from 15.00 to 17.00 hrs

The Insolvency and Bankruptcy Code (Amendment) Ordinance, 2021 has been promulgated on 4th April, 2021 introducing prepackaged insolvency resolution process for corporate persons classified as micro, small and medium enterprises (MSME). It aims to provide an efficient alternative insolvency resolution process for MSME sector, ensuring quicker, cost effective and value maximizing outcome for all stakeholders, in a manner which is least disruptive to the continuity of their businesses and which preserves jobs.

Dr. M. S. Sahoo, Chairperson, IBBI and Mr. G. K. Singh, Joint Secretary, MCA will discuss the rationale and the implications of the provisions of the Ordinance as also the issues raised by the participants.

Other speakers:
- Mr. Rahul Madan, MD, Indian Institute of Insolvency Professionals of ICAI
- Dr. Binoy J. Kattadiyil, MD, ICSI Institute of Insolvency Professionals
- Mr. Susanta Kumar Sahu, MD, Insolvency Professional Agency of ICAI (Cost)

The link for the Webinar is – Click Here

For any further information/clarification, please write to:
workshop.ip@ibbi.gov.in
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